

LIBRARY

-4-

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH, KOLKATA

O.A. No. 350/1672/2018

PARTICULAR OF THE APPLICANT:

PANNALAL, son of late Jethu lal, aged about 63 years, residing at Kabir Mandir Colony Word No. 2 Reshma, Post Office - Amgaon, District Gondia, Pin 441 902

.... APPLICANT

V E R S U S

- I. The Union of India, through the General Manager, South Eastern Railway, Garden Reach Road, Kolkata 700043
- II. FA & CAO, South Eastern Railway, Garden Reach Road, Kolkata 700 043
- III. The Assistant Divisional Financial Manager, South Eastern Railway, Kharagpur, Post Office & P.S. - Kharagpur 721301

.....RESPONDENTS

DL

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH

O.A/350/1672/2018

Date of Order: 15.11.2018

Coram: Hon'ble Mr. A.K Patnaik, Judicial Member

Pannala
-vs-
S.E Railway

For the Applicant(s): Mr. A. Chakraborty, Counsel

Ms. P. Mondal, Counsel

For the Respondent(s): Mr. M.K Bandyopadhyay, Counsel

ORDER (ORAL)

A.K Patnaik, Member (J):

Heard Mr. A. Chakraborty, Ld. Counsel for the applicant.

2. Mr. M.K. Bandyopadhyay, Ld. Counsel, who usually appears for the S.E. Railways, is present and on my request, Ld. Counsel for the applicant has served copy of the O.A. on him. Heard Mr. Bandyopadhyay in extenso.

3. This O.A. has been filed under Section 19 of the Administrative Tribunals Act, 1985 with the following prayers:

“An order do issue directing the respondents to issue a fresh PPO in favour of the applicant and disburse pension month by month through S. B A/c No. 3713735553, State Bank Of India, Amgaon A.D.B, Gondia Road.”

4. The case of the applicant in short is that after his retirement, he was getting pension through State Bank, Kharagpur, Kharagpur Technology. However, after closing of that account, his pension is not being disbursed to his new Bank Account since September, 2017. Ld. Counsel for the applicant submitted that ventilating his grievance the applicant has preferred representation under

W.L

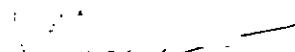
Annexure-A/3 on 05.11.2018 before Respondent Nos.2 and 3. Ld. Counsel for the applicant submitted that the grievance of the applicant may be redressed if Respondent Nos.2 and 3 are directed to consider his representation within a specific time frame.

5. Having heard Ld. Counsel for the parties, without going into the merit of the matter, I dispose of this O.A. by directing Respondent Nos. 2 and 3 to consider the representation of the applicant under Annexure-A/3, if the same has been filed and is pending before him for consideration, and pass a reasoned and speaking order as per rules and regulations in force within a period of six weeks from the date of receipt of copy of this order. I make it clear that if after such consider the applicant is found to be entitled to get the pensionary benefits then expeditious steps be taken within a further period of three months to extend those benefits. I also make it clear that if in the meantime the said representation has already been disposed of then the result thereof be communicated to the applicants within two weeks.

6. With the aforesaid, observation and direction, this O.A. stands disposed of. No costs.

7. As prayed for by the Ld. Counsel for the applicant, copy of this order, along with paperbook be transmitted to Respondent Nos. 2 and 3 by Speed Post, for which, he undertakes to deposit the cost with the Registry within a week.

8. Copies of this order be handed over to the Ld. Counsel for the parties.


(A.K. Patnaik)
Member(J)